

Pictures Export Corporation in the years 1970-71 and 1971-72 and if so, the names of the films and the foreign exchange earned thereby;

(b) the amount of loans granted by the Indian Motion Pictures Export Corporation to produce films together with the names of recipients during the years 1970-71 and 1971-72 and the amount of the loans recovered from each and the total outstanding amount as on 30th June, 1972 against each party; and

(c) whether the import of American and British films is channelised through the I.M.P.E.C. if so, the number of films imported through this corporation from each of these countries during April to July 1972 and the foreign exchange spent thereon?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA): (a) to (c) The information is being collected and will be laid on the Table of the House.

DISPARITY IN ALLOWANCES ADMISSIBLE TO CENTRAL GOVERNMENT EMPLOYEES AND THEIR COUNTERPARTS IN PUBLIC UNDERTAKINGS

*49. SHRI SUHRID MULLICK
CHOUDHURY: SHRI
SASANKASEKHAR SANYAL:
SHRI SALIL KUMAR GAN-GULI.

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the various allowances admissible to the Central Government employees, such as house rent allowance, city- (compensatory) allowance and other perquisites are very low as compared to those admissible to their counterparts in the Government of India undertakings and other autonomous bodies under the control of the Central Government:

(b) if so, the reasons therefor; and

(c) what action Government propose to take for removing these disparities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b) A statement is laid on the Table of the House.

(c) The Third Pay Commission is currently examining the existing structure of emoluments of Central Government employees and their recommendations are being awaited by Government.

(1) Allowances like house rent allowance and city compensatory allowance and other perquisites of Governmental and other employees are part of their total wage structure and cannot be considered apart from basic salary, dearness allowance and so on. The emoluments admissible to Central Government employees are normally based on the recommendations of the Pay Commissions which are set up from time to time. The employees of Public Enterprises and other autonomous bodies do not come under the purview of the Pay Commission. In the case of employees of Public Enterprises, sometimes the emoluments are regulated on the basis of Wage Board Awards and often they have to be decided on considerations which differ from those applicable to Government employees and include commercial practices which are followed generally in industry and commerce.

(2) The autonomous bodies under the control of Central Government falls in different categories, some substantially dependent on Government grants and others not so dependent. The emoluments of their employees are determined by the respective Governing Bodies, keeping in view various factors like their resources, special requirements, dependence on Government, provision of the Bye Laws governing the institution etc.

(3) As a result of the above, there are differences between the allowances and perquisites admissible to Central Government employees on the one hand and those admissible to the employees of public enterprises and autonomous bodies on the other, but the latter are not necessarily higher in all cases. Indeed each has its own historical factors.